

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
(SPECIAL BENCH)
COURT III

5.C.P.(IB)-778(MB)/2022

CORAM: SHRI KISHORE VEMULAPALLI, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.06.2023**

NAME OF THE PARTIES: Charu Shah

V/s.

Indus Projects Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Akash Agarwal i/b ABH Law LLP, counsel appearing for the Petitioner and Mr. Rishi Ashok a/w Adv. Arya Krishnan, counsel appearing for the Respondent are present.

Ld. Counsel appearing for both the parties submit that the matter is settled amicably out of Court between the parties. Hence, they are seeking permission to withdraw the main company Petition. Permission is granted. Liberty is not given to revive this Petition if Corporate Debtor breach the consent terms.

If consent terms are breached by Corporate Debtor, then Financial Creditor can file fresh Company Petition.

In view of the above submissions C.P. 778/2022 is **dismissed as withdrawn** on the ground of settlement.

Sd/-
MADHU SINHA
Member (Technical)
//Vitthal//

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)